

**FORM-II**

*(See sub-section (1) of Section 8 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late fee Act, 2019)*

**APPLICATION FOR WITHDRAWAL OF APPEAL**

To,

\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

No.

Mumbai Date:

|  |            |          |   |
|--|------------|----------|---|
|  | <b>Sub</b> | <b>:</b> | <b>Application for withdrawal of appeal under Relevant Act for Settlement under the Maharashtra Settlement of Tax, Interest, Penalty or, the Late Fee Ordinance, 2019</b> |
|  | <b>Ref</b> | <b>:</b> | (a) -----<br>(b) -----  |

1. I -----of M/s\_\_\_\_\_ (Name and address of the applicant) desires to file an application under section 7 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Ordinance, 2019 for settlement of tax, interest, penalty or late fee under the----- (Name of the Relevant Act) against the----- (State class of arrears as given in clauses (i) to (v) of sub-section (1) of section 2.

2. The period and financial year for which settlement is sought is as under: I hereby submit that I undersigned desire to withdraw the appeal filed by me/us for the aforesaid period in respect of statutory order. The details of such order is as under:

|  |   |   |   |   |   |   |   |   |    |   |   |   |   |   |   |   |   |
|--|---|---|---|---|---|---|---|---|----|---|---|---|---|---|---|---|---|
|  |   |   |   |   |   |   |   |   |    |   |   |   |   |   |   |   |   |
| <b>1. Settlement sought in respect of (Please Tick mark) ,-</b>  |   |   |   |   |   |   |   |   |    |   |   |   |   |   |   |   |   |
| (1) Statutory order i.e Assessment/Re-assessment /Revision /Review order or the appeal order /Court order. |   |   |   |   |   |   |   |   |    |   |   |   |   |   |   |   |   |
| (2) Period of the Statutory order  |   |   |   |   |   |   |   |   |    |   |   |   |   |   |   |   |   |
| From   | D | D | M | M | Y | Y | Y | Y | To | D | D | M | M | Y | Y | Y | Y |
|  |   |   |   |   |   |   |   |   |    |   |   |   |   |   |   |   |   |
|  |   |   |   |   |   |   |   |   |    |   |   |   |   |   |   |   |   |
| <b>Financial year</b>  |   |   |   |   |   |   |   |   |    |   |   |   |   |   |   |   |   |

|  |                        |                          |                           |
|--|------------------------|--------------------------|---------------------------|
| (3) Whether appeal is desired to be withdrawn full or part for certain issues: Tick (√) which is applicable) |                        |                          |                           |
|  | <b>Full withdrawal</b> | <input type="checkbox"/> | <b>Partial withdrawal</b> |
|  |                        | <input type="checkbox"/> | <input type="checkbox"/>  |

| (4) In case the appeal is <b>withdrawn for certain issues (partly withdrawn)</b> then the list of such issues and tax, interest, penalty or late fee. |                               |     |          |         |          |
|---|-------------------------------|-----|----------|---------|----------|
|   |                               |     |          |         |          |
| Sr. No.   | Details of the issue in Brief | Tax | Interest | Penalty | Late fee |
| (i)   |                               |     |          |         |          |
| (ii)  |                               |     |          |         |          |
| (iii)   |                               |     |          |         |          |
| (iv)  |                               |     |          |         |          |
| (v)   |                               |     |          |         |          |
| (vi)  |                               |     |          |         |          |
| (vii)   |                               |     |          |         |          |

| <b>Sr. No.</b>   | <b>Details of the issue in Brief</b> | <b>Tax</b> | <b>Interest</b> | <b>Penalty</b> | <b>Late fee</b> |
|--|--------------------------------------|------------|-----------------|----------------|-----------------|
| (viii)   |                                      |            |                 |                |                 |
| (ix)   |                                      |            |                 |                |                 |
| (x)  |                                      |            |                 |                |                 |
| <b>Total arrears for which appeal is requested to be withdrawn for settlement of said arrears.</b> |                                      |            |                 |                |                 |
|  |                                      |            |                 |                |                 |

3. I undersigned desire to withdraw the appeal filed by me/us for the aforesaid period in respect of statutory order. You are kindly requested to allow the withdrawal of the appeals as desired by me/us and oblige.

Signature

Name and the applicant.

Date:

Place: